

POST OFFICE SAVINGS BANK (SECOND AMENDMENT) RULES.

SHRI NITIRAJ SINGH CHAUDHURY :

With your permission, Sir, on behalf of Shri K R Ganesh,

I beg to lay on the Table—

- (1) A copy of the Post Office Savings Banks (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 281 in Gazette of India dated the 11th March, 1972, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873 [*Placed in Library See No. LT-1496/72*]
- (2) (i) A copy of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Railways), under article 151 (1) of the Constitution
- (ii) A copy of Appropriation Accounts Railways, for 1970-71, Part I-Review.
- (iii) A copy of Appropriation Accounts, Railways, for 1970-71, Part II-Detailed Appropriation Accounts.
- (iv) A copy of Block Accounts (including Capital Statements Comprising the Loan Accounts) Balance Sheets and Profit and Loss Accounts, Railways, for 1970-71 [*Placed in Library. See No. LT-1497/72*]
- (3) A copy of the following Reports of the Comptroller and Auditor General of India under article 151 (1) of the Constitution—
 - (i) Report (Hindi version), Central Government (Commercial) for the year 1969-70 consisting of the following parts—
 - (a) Part I-Introduction.
 - (b) Part II-Appraisal of the working of the Mogul Line Limited.

- (c) Part III-Appraisal of the working of the National Projects Construction Corporation Limited
- (d) Part IV-Appraisal of the working of the National Newsprint and Paper Mills Limited.
- (e) Part V-Instrumentation Limited
- (ii) Hindi version of Audit Report (Commercial) 1970 consisting of the following parts—
 - (a) Part I-Introduction.
 - (b) Part II-Comprehensive appraisal on the working of the National Building Construction Corporation
 - (c) Part III-Comprehensive appraisal on the working of the Shipping Corporation of India Limited
 - (d) Part IV-Comprehensive appraisal on the working of the National Mineral Development Corporation Limited-
 - (e) Part V-Comprehensive appraisal on the working of the Heavy Electricals (India) Limited. [*Placed in Library. See No. LT-1497/72*]

ANNUAL REPORT OF DAMODAR VALLEY CORPORATION

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B N KUREEL). On behalf of Dr, K L Rao,

I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation and

Audit Report on the accounts thereof for the year 1969-70, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1941.

- (2) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1972-73, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library See No. LT-1498/72]

11.53 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY - Sir, I have to report the following messages received from the Secretary of Rajya Sabha .

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 16th March, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 16th March, 1972, and transmitted to the Rajya Sabha for its recommendations and to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Armed

Forces (Assam and Manipur) Special Powers (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 18th March, 1972."

ARMED FORCES (ASSAM AND MANIPUR) SPECIAL POWERS (AMENDMENT) BILL

(AS PASSED BY RAJYA SABHA)

SECRETARY : Sir, I also lay on the Table of the House the Armed Forces (Assam and Manipur) Special Powers (Amendment) Bill, 1972, as passed by Rajya Sabha

11 54 hrs

GENERAL BUDGET—GENERAL DISCUSSION—Contd.

MR SPEAKER : We resume the discussion on the General Budget. Shri Samar Mukherjee to continue.

SHRI SAMAR MUKHERJEE (Howrah) : I am coming to the two major problems of mass poverty and mass unemployment. Last time in his Budget speech the Finance Minister admitted that this twin problem of mass poverty and mass unemployment remained as acute as ever

But as in the last budget, so in the present budget also, we do not see any seriousness to tackle these serious problems in the manner they deserve attention. Poverty cannot be removed unless the social system is basically changed, unless the old feudal land relations are changed, feddalism is completely eliminated and progressive and radical land distribution is complete. In these respects, this budget has completely failed. Even in imposing burdens of taxation on the rural rich, that has not yet been done. The Government has simply escaped the responsibility by setting up one committee to go into this question, so that they are not faced with any opposition from those sections particularly at State levels, where even many Congress ministers are linked up with feudal interests and many are representatives